

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**CP 660/2018
in
OA No. 1179/2014**

New Delhi, this the 04th day of January, 2019

**Hon'ble Ms. Nita Chowdhury Member (A)
Hon'ble Mr. S N Terdal Member (J)**

Sandeep, Age 30 years,
S/o Sh. Ram Chander,
R/o- VPO Sisana, The- Kharkhoda,
District-Sonepat, Haryana

- Applicant

(By advocate : Mr. Sachin Chauhan)

Versus

1. Sh Ashim Khurana, Chairman
Staff Selection Commission,
Block No. 12, CGO Complex,
New Delhi-110 003
2. Shri Gajender Singh Thakur,
Regional Director (NR)
Govt of India,
Department of Personnel and Training,
Staff Selection Commission,
Block No. 12, CGO Complex,
Lodhi Raod, Delhi-110003
3. Sh. Hasukh Adhia, Secretary
Department of Revenue,
Ministry of Finance,
Govt. of India,
North Block, Delhi-110 001
4. Sh S Ramesh, Chairman

Central Board of Excise and Customs
North Block, New Delhi

- Respondents

(By advocate : Mr. RK Sharma)

O R D E R (O R A L)

Ms. Nita Chowdhury:

When the matter is taken up, counsel for the respondents draws our attention to the compliance affidavit filed by him on 04.12.2018. In the said compliance affidavit, it has been stated that *the respondent, in compliance with the directions passed in OA No. 1179/2014 connected with OA No. 930/2014 has declared the result of the applicant, namely Shri Sandeep, Roll No. 2201515298, a candidate of CGLE, 2012 of this OA and allocated him to the service for which he has been found eligible purely on the basis of merit vide result declared on 07.12.2018.* '

2. We have perused the aforesaid compliance affidavit and in view of the substantial compliance of the order of this Tribunal, the CP is closed. Notices are discharged.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (J)

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